

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.7721/Del/2017**

**Assessment Year : 2013-14**

<b>M/s Anest Iwata Motherson Private Limited (formerly known as Anest Iwata Motherson Limited), 2<sup>nd</sup> Floor, F-7, Block 1, Mohan Cooperative Industrial Estate, Mathura Road, Delhi PAN-AACCA8985F</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-2(4), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **08.01.2021**

Date of pronouncement : **08.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A), New Delhi dated 31.10.2017.

2. The assessee, vide its letter dated 05.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 08.01.2021.

***Sd/-***  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar